

Memorandum of Settlement the Central Government has constituted the Ravi and Beas Waters Tribunal on 25.1.1986 with Shri Justice V. Balakrishna Eradi, a Judge of the Supreme Court, as the presiding officer and has referred the following matters to it for verification and adjudication :—

- (1) The farmers of Punjab, Haryana and Rajasthan will continue to get water not less than what they were using from the Ravi-Beas system as on 1.7.1985. Waters used for consumptive purposes will also remain unaffected. Quantum of usage claimed shall be verified by the Tribunal.
- (2) The claim of Punjab and Haryana regarding the shares in their remaining waters will be adjudicated by the Tribunal.

The Tribunal has been asked to submit its report within a period of six months.

#### Amount Spent on Advertisements by Air India and Indian Airlines

1598. SHRI V. S. VIJAYARAGHAVAN : Will the Minister of TRANSPORT be pleased to state :

(a) whether any decision has been taken by the management of Air India and Indian Airlines to cut down drastically expenditure on advertisements and other modes of publicity;

(b) if so, the details thereof and the savings effected on that count; and

(c) how do the savings on this count compare with those of 1984 ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(b) and (c) In spite of escalation in advertisement rates, an effort has been made to restrict the expenditure on advertisements and other modes of publicity in Indian Airlines and Air India. The amount spent on advertising and that figure as a percentage of the total operating revenue is indicated below :

#### Advertising Expenditure

(Rs. in lakhs)

Year	Air India		Indian Airlines	
	Amount	Expressed as % of Operating Revenue	Amount	Expressed as % of Operating Revenue
1983-84	305.24	0.4%	60.97	0.11%
1984-85	405.29	0.5%	57.88	0.09%
1985-86	121.47 (till Sept. '85)	0.3%	52.56 (till Dec. '85)	0.10%

#### Steps to Encourage Naturopathy

1599. SHRIMATI PRABHAWATI GUPTA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the steps taken/proposed to be taken to encourage naturopathy; and

(b) the amount sanctioned in the Seventh Five Year Plan therefor ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR): (a) Besides extending financial assistance to Naturopathy institutions for conducting research in the field of Naturopathy and imparting training, the Government have decided to set-up National Institute of Naturopathy at Pune.

(b) A provision of Rupees seventy lakhs (Plan) has been made for the Central Council for Research in Yoga and Naturopathy (this includes provision for development of Yoga and Naturopathy). In addition, a provision of Rupees one hundred lakhs has been made for the development of National Institute of Naturopathy during the Seventh Five Year Plan.

**Allocation and Achievements Regarding Development and Maintenance of National Highways**

1600. SHRI MOHD. MAHFOOZ ALI KHAN: Will the Minister of TRANSPORT be pleased to state:

(a) the actual amount made available for the development and maintenance of National Highways as against the requirement during the Sixth Plan period and the reasons for the shortfall in allocation of funds, if any;

(b) the extent of gap between the achievement and the estimated target;

(c) the extent to which the demand in allocation of funds is anticipated to rise during the Seventh Plan period for the development and maintenance of the National Highways in view of Government's decision to do away with the quota system in the issue of national transport permits; and

(d) the manner in which Government propose to raise the internal resources for the purpose?

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) & (b) Against the proposed outlay of Rs.

935.00 crores in the Sixth Five-Year Plan, an amount of Rs. 660.00 crores was approved for the development of National Highways. In addition for maintenance a sum of Rs. 271.75 crores was released against the requirement of Rs. 360.86 crores. The shortfall is due to financial constraints.

(c) Due to liberalisation of National Transport Permits, no appreciable rise in traffic is expected and hence there would be no rise in demand allocation of funds in the Seventh Plan on this account.

(d) Does not arise.

**Prior Sanction of Medical Council for Setting up a Medical College**

1501. SHRIMATI KISHORI SINHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any State has opposed the idea of amending the Medical Council Act to make it mandatory to obtain prior sanction of the Council before setting up a medical college;

(b) whether there are any private medical colleges still awaiting recognition of their courses by the Council; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR) (a) No. Sir.

(b) Yes, Sir.

- (c) 1. Sidhartha Medical College, Vijayawada.  
2. Dar-Us-Salem Education Trust, Dar-Us-Salem, Hyderabad.  
3. Christian Medical College, Hyderabad.  
4. Medical College, Trichur.  
5. Sri Ramchandra College of Health Sciences, Porur, Madras.